



The Venkateshwara Open University Act, 2012

Act No. 10 of 2012

Amendment appended: 7 of 2022

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GOVERNMENT OF ARUNACHAL PRADESH
LAW, LEGISLATIVE AND JUSTICE DEPARTMENT
ARUNACHAL PRADESH CIVIL SECRETARIAT
ITANAGAR

NOTIFICATION

The 20TH June, 2012

No. LAW/LEGN-10/2012-The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Eighth Session of the Fifth Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 15th June, 2012)

THE VENKATESHWARA OPEN UNIVERSITY ACT, 2012
(ACT NO.10 OF 2012)

An
Act

to establish and incorporate a teaching Open University sponsored by Padmawati Educational Trust, 208A, Saket, Meerut registered under the Indian Trust Act, 1882 (Act No. 2 of 1882) and to provide for matters connected there with or incidental thereto, the Governor of Arunachal Pradesh, in pursuance of the provisions of clause(3) of Article 348 of the Constitution, is pleased to order the publication of the incorporation of the Act of the Venkateshwara Open University, Itanagar, Arunachal Pradesh.

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Sixty-third year of the Republic of India, as follows:-

1. Short title and commencement:

- (1) This Act may be called the Venkateshwara Open University Act, 2012.
- (2) It shall come into force on such date as the State Government of Arunachal Pradesh may by notification in the official Gazette appoint.

2. Definitions : In this Act, unless the context otherwise requires:

- (a) "Academic Council" means the Academic Council of the University;
- (b) "Distance Education Council" means Distance Education Council of the University.
- (c) "Board" means the Board of studies or the Planning Board or any other Board of the university;
- (d) "Chancellor", "Pro-Chancellor", "Vice-Chancellor" and "Pro-Vice-Chancellor" means respectively the Chancellor, the Pro-Chancellor, the Vice-Chancellor, the Pro-Vice-Chancellor of the University;
- (e) "Court" means the Court of the University;
- (f) "Director/Principal" means the Head of an Institution, a College, a Centre and a School or the person appointed for the purpose to act as such in his absence;
- (g) "Department" means a Department of Studies and includes a Centre of Studies and Research.
- (h) "Employee" means any person appointed by the University and includes a teacher or any other member of the staff of the university.
- (i) "Executive Council" means the Executive Council of the University.
- (j) "Existing College" means a college or an institution which imparts professional education and is proposed to be merged, run and maintained by the University;
- (k) "Faculty" means a faculty of the University;
- (l) "Hostel" means Scholar Students Hostel of the University;
- (m) "Institution/College" means a college including existing college or an Institution established or maintained by or associated or constituent to the University in accordance with this Act and the Statutes.
- (n) "Prescribed" means prescribed by statutes;
- (o) "Records and Publication" means the Records and Publication of the University;
- (p) "Statutes" and "Ordinances" means respectively, the Statutes and the Ordinances of the University for the time being in force;
- (q) "Students" means a student enrolled in the register of the University;
- (r) "Teacher of the University" means Professors, Associate Professor, Readers, Assistant Professor, Lecturers and such other persons as may be appointed for imparting education/instruction of conducting research in the University and are designated as Teachers by the Ordinances;
- (s) "Treasurer", Registrar", "Deputy Registrar", Finance Officer", Controller of Examinations", "Librarian" or "Proctor" means respectively the Treasurer the Registrar, the Deputy Registrar, the Finance Officer, the Controller of Examinations, the Librarian or the Proctor of the University.
- (t) "Trust" means Padmawati Educational Trust, 208 A, Saket, Meerut registered under the Indian Trust Act, 1882(Act No. 2 of 1882);
- (u) "University" means the Venkateshwara Open University, Itanagar, Arunachal Pradesh.

3. Establishment of University:

- (1) There shall be established a University by the name of "Venkateshwara Open University".
- (2) The headquarter of the University shall be at Itanagar and it may establish or maintain colleges, Regional Centres and Study Centres as such other places in India and outside India as it may deem fit.

4. Conditions for the establishment of the University:

The University shall comply with the directions and guidelines issued by the State Government of Arunachal Pradesh in this regard for the time being enforce.

5. Starting of the University:

The University shall come into existence on the date of appointed day in terms of sub-section (2) of section 1, and subject to such terms and conditions as may be stipulated by the State Government by notification published in the Official Gazette under this section.

6. Objects of the University:

The objects of the University shall be to disseminate and advance knowledge and skill by providing instructional, research and extension of facilities in such branches of learning as it may deem fit and the University shall endeavor to provide to students and teachers the necessary atmosphere and facilities for the promotion of:-

- a) Innovations in education leading to restructuring of courses, new methods of teaching, training and learning including on-line learning, blended learning continuing education and such other modes and integrated and wholesome development or personality;
- b) Studies in various disciplines;
- c) Inter disciplinary studies;
- d) National integration, secularism social equity and engineering of international understanding and ethics.

7. Power of the University:

The university shall have the following powers, namely:

- a) To provide for instruction in such branches of learning as the University may from time to time, determine and to make provisions for research and for the advancement and dissemination of knowledge and skills;
- b) To impart and promote the study of science, engineering and technology, Bio and Medical Sciences, Dental Science, Pharmacy, Management Hotel and Hospitality Management, Law, Nursing and other professional courses and also History, Culture, Commerce, Economics, Humanities, Philosophy, Art etc through in-campus off-campus offshore-campus and satellite centres or by conducting centres or by distant educational programmes etc.



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GOVERNMENT OF ARUNACHAL PRADESH
LAW, LEGISLATIVE AND JUSTICE DEPARTMENT
CIVIL SECRETARIAT
ITANAGAR

NOTIFICATION

The 26th April, 2022

No. Law/Legn-6/2022.—The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Ninth Session of the Seventh Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 22nd April, 2022)

THE VENKATESHWARA OPEN UNIVERSITY (AMENDMENT) ACT, 2022

(ACT NO. 7 OF 2022)

An

Act

to amend the Venkateshwara Open University Act, 2012 (Act No. 10 of 2012)

Be it enacted by the Legislature of Arunachal Pradesh in the Seventy-third Year of the Republic of India as follows :

- Short title and commencement** : (1) This Act may be called the Venkateshwara Open University Amendment Act, 2022.
(2) It shall come into force on the date of its publication in the Official Gazette.
- Amendment of Section 2** : In the Venkateshwara Open University Act, 2012 (Act No. 10 of 2012) (hereinafter referred to as Principal Act) in section 2,-
 - for clause (d), the following shall be substituted,- "The "Visitor", "Chancellor", "Pro-Chancellor", "Vice-Chancellor", "Pro-Vice-Chancellor", means respectively the Visitor, the Chancellor, the Pro-Chancellor, the Vice-Chancellor, the Pro-Vice-Chancellor of the University".
 - after clause (u), the following shall be inserted-
"(v) "Visitor" means the Visitor of the University".
- Amendment of Section 10** : In the Principal Act, for the existing entries in clauses (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), and (m) of section 10, the following shall be substituted-
 - The Visitor ;
 - The Chancellor ;
 - The Pro-Chancellor ;
 - The Vice-Chancellor ;
 - The Pro-Vice-Chancellor ;
 - Director/Principal ;
 - The Registrar ;
 - The Controller of Examination ;
 - The Dean of Students Welfare ;

- (j) The Dean of Faculty ;
 - (k) The Chief Proctor ;
 - (l) The Treasurer ;
 - (m) The Finance Officer ; and
 - (n) Such other officers as may be declared by the statutes to be officers of the University."
4. **Insertion of Section 10A** : In the Principal Act, after section 10, the following sections shall be inserted-
- "10A. The Visitor : -**
- (1) (i) The Governor of Arunachal Pradesh shall be the '*Visitor*' of the University."
 - (ii) The Visitor shall, when present, preside at the convocation of the University for conferring Degrees, Diplomas, Charters and Certificates.
 - (2) **Power of the Visitor** : Notwithstanding anything contained in this Act, the Visitor shall have the following powers namely :-
 - (a) To call for any paper or information relating to the affairs of the University ;
 - (b) On the basis of the information received by the Visitor, if he is satisfied that any order, proceeding or decision taken by any authority of the University is not in conformity with the Act, Regulations or Rules, he may issue such directions as he may deem fit in the interest of the University which shall be binding to all concerned ;"
5. **Savings** : Notwithstanding anything contained in this Act, anything done or any action taken under the provisions of the Principal Act prior to this amendment shall be valid unless revoked or annulled by the State Government.

Onit Panyang, IAS
Commissioner to the
Government of Arunachal Pradesh,
Itanagar.